

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.129/2017/ND/2017

In the matter of :

Savana Enterprises (P) Limited

....PETITIONER

SECTION :

Under Section 252

Order delivered on 18.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. Deepak Jain, C.A.

For the Respondent/Cor. Debtor

:-

For the RD (N)

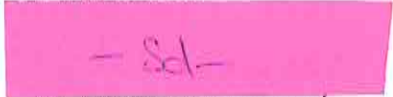
: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned authorized representative for the petitioner is present. Ld. representative for the ROC is also present and seeks further time to file its reply to the Appeal which has been filed by the petitioner. Taking into consideration the said representation, two weeks time is granted finally to the ROC to file its reply. In the meanwhile, the petitioner will take notice to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off as well as copy of the Appeal to be made available to the Ld. Standing Counsel, Ms. Lakshmi Gurung, who is appearing before this Tribunal for the Income tax matters, within a period of one week.

Income tax Department to respond with their observations/objections, if any, on or before the next date of hearing which is fixed on 16.1.2018.

List on 16.1.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

18.12.2017